Socialist Council of Nagaland (Khaplang) [NSCN/K] and National Socialist Council of Nagaland (Khole-Kitovi) [NSCN/KK]

Inter-State Joint Force to tackle Maoist attack

1592. SHRI ANAND SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of recent incidents of Maoist attacks in the country and the casualties suffered by Security Forces and number of civilian deaths;

(b) whether Government proposes to set up an Inter-State Joint Force to meet the challenge; and

(c) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) During the current year (upto 11th July, 2014) 620 incidents of LWE violence took place which resulted in casualties of 61 Security Forces personnel and 127 civilians.

(b) and (c) The Union Government deploys Central Armed Police Forces (CAPFs) in the LWE affected States to assist the State Police in counter-insurgency. The State Police undertakes anti-naxal operations along with Central Armed Police Forces and also carries out joint operations with the State Police of the bordering States, as and when required and depending upon the ground situation. *Per-se,* no separate Inter-State Joint Force exists to undertake anti-naxal operations.

ST status to Bodo people as per Bodo Accord

1593. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the present position of giving Scheduled Tribe (Hills) status to Bodo (Boro) people living in Karbi Anglong Autonomous Council which was agreed and mentioned in clause No. 8 of Bodo Accord signed on 10 February, 2003 between Government of India, Government of Assam and Bodo Liberation Tigers (BLT); and

(b) what is the progress of Pillai Committee on Creation of Bodoland State and whether this Committee would submit their report within the time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Ministry of Tribal Affairs has informed that the proposal

regarding implementation of clause 8 of the Memorandum of Settlement signed with Bodo group relating to granting of Scheduled Tribes (ST) (Hills) status to Bodo Kacharis living in Karbi Anglong and N.C. Hills Autonomous Councils Area was taken up with the National Commission for Scheduled Tribes (NCST). The said proposal was not supported by the NCST in its original form. The State Government has been requested to provide more details.

(b) An Expert Committee has been set up *vide* Ministiy of Home Affairs Order dated 26th February, 2014 under the Chairmanship of Shri G.K. Pillai, former Union Home Secretary (Retired IAS) to study/examine the demand of Bodoland State. The Committee will consult all sections of the society on the viability of the creation of a separate State of Bodoland. The Committee has resumed its functioning after the election process is over and would submit its report in due course.

Steps taken for security of dalit communities

†1594. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of atrocities against the Dalit communities have increased sharply;

(b) if so, the State-wise details thereof during last three years, till date;

(c) whether Government has taken any steps for the security of the Dalit communities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), a total number of 33,719 cases, 33,655 cases and 39,408 cases of crimes against Scheduled Castes / dalits have been reported during the 2011, 2012 and 2013 respectively. The State-wise details on total number of cases registered (CR), chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) in the cases of total crimes against Scheduled Castes during the years 2011 - 2013 are given in Statement (*See* below).

(c) and (d) As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection,

†Original notice of the question was received in Hindi.